

PUBLIC NOTICE

Notice is hereby given that (1) MR. SACHDEV RAMAKRISHNA (2) MRS. ANITA SETHI RAMAKRISHNA have agreed to sell to my client the premises more particularly described in the Schedule Written.

All persons having any right, title, claim or interest in having of the premises by way of sale, exchange, mortgage, charge, gift, trust, inheritance, possession, lease, lien, maintenance, easement, devise, bequest, encumbrance or otherwise (save and except lien of HSBC Bank) however are hereby requested to make the same known in writing along with documentary proof to the undersigned at his office address Shop No. 109, 1st floor, Crystal Shoppers Paradise, Junction of 24th and 33rd Road, Bandra (W), Mumbai - 400 050 within 14 days from the date hereof, failing which any such claims shall be disregarded and shall deemed to have been waived and/or abandoned.

SCHEDULE

Five Fully paid up Shares of Rs. 50/- (Fifty) each bearing Nos. 181 to 185 (both inclusive) as per Share Certificate No. 37 issued by COZI HOM CO-OPERATIVE HOUSING SOCIETY LIMITED, along with Flat No. 42 admeasuring about 850 sq. feet Carpet area on the fourth floor of the building "COZI HOM" C-Wing alongwith one still car parking space No. 5 in Cozi Hom Co-operative Housing Society Ltd., situate on Plot of land bearing C.T.S. No. C-1151 of Village Bandra and situated at Nargis Dutt Road, Bandra West, Mumbai - 400 050 in the Registration District and Sub-District of Mumbai City and Mumbai Suburban.

Date : 25/12/2018

MAHESH L. MOTWANI
Advocate

NOTICE

Shri/Shrimati Nanje Bomshetty Gowda a Member of the Swappnurti Co-operative Housing Society Ltd. having, address at 658/6, Sarvodaya Nagar, J.M.Road Mulund (W), Mumbai-80 and holding flat/tenement No.11 in the building of the society, died on 14/07/2018

The Society hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased Member in the capital/ property of the Society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/ objections for transfer of shares and interest of the deceased Member in the capital/ property of the Society. If no claims/ objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased Member in the capital/ property of the Society in such manner as is provided under the Bye-laws of the Society. The claims/ objections, if any, received by the Society for transfer of shares and interest of the deceased Member in the capital/ property of the Society shall be dealt with in the manner provided under the Bye-laws of the Society. A copy of the registered Bye-laws of the Society is available for inspection by the claimants/ objectors, in the office of the Society/ with the secretary of the Society between 10:00 A. M. to 05:00 P.M. from the date of publication of the notice till the date of expiry of its period.

Place: Mulund (W)
Date: 25.12.2018

Hon. Secretary
For and on behalf of
Swappnurti Co-op.Hsg. Soc. Ltd

PUBLIC NOTICE

PUBLIC at large is hereby taken notice that my client Mrs. Syed Ishrat Amirul Haider, (ii) Mr. Sayed Kumail Mehdi Amirul Haider, (iii) Miss Sayed Tanzeela Mehdi Amirul Haider, they have legal heirs & representative of deceased Mr. Sayed Amirul Haider, who was absolute owner of flat No. A/102, 1st Floor, Sagar Apartment, New Sai Darshan CHS Ltd., Naya Nagar, Mira Road (E), Tal. Dist. Thane, Revenue Village- Bhayander, Old S. No. 526, New S. No. 60, H. No. 1(P). Plot No. 38, adm. 36.05 sq. mtrs. (Built-up) and he was died on 02-11-2016 at Mira Road (E), Thane, living behind my above said clients.

My clients have intended to sell the said flat to Mr. Sameer Subrati Shaikh & Mr. Subrati Dul Mohammed Shaikh, if anybody comes across, if any one has any objection, claim interest for the same, such a claim must be lodged within 15 days from the date of Publication of this notice at B-30, Shanti Shopping Centre, Mira Road (E), Dist. Thane-401 107, Mob.: 9029991942, failing which my clients deal with the same.

Date : 25-12-2018

Sd/-
Mr. Sudhir S. Pandey
Advocate High Court, Bombay

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN to the Public at large that M/S. JOSHUA ESTATE DEVELOPERS PVT. LTD. is not allowed to use office address of my client Mr. Mahesh N. Manek mentioned in the schedule hereunder written for the purpose of correspondence. My client has instructed me to inform the Public at large that M/S. JOSHUA ESTATE DEVELOPERS PVT. LTD. is not allowed to use the Office address for its correspondence. Public are warned that no one should deal with M/S. JOSHUA ESTATE DEVELOPERS PVT. LTD. at the address of the premises mentioned in the Schedule hereunder written. Any Letter/Reply received at this address will not be accepted.

SCHEDULE OF THE PREMISES ABOVE REFERRED TO
All that Office premises being Office No. G51, Dreams Mall, L. B. S. Marg, Bandrup, (West), Mumbai-400078
Place: Mumbai
Date: 25.12.2018

G.S. Bhat
Advocate
Unique House
Sayyed Abdulla Brelvi Road,
Fort, Mumbai - 400 001.

PUBLIC NOTICE

NOTICE is hereby given to investigate the title of Mr. Ramesh Badrinath Asave with regard to, all that piece and parcel of ground with the message tenement and dwelling house standing and situated on land bearing Plot No 601 A of Dadar Matunga Estate of the Corporation without the Fort of Bombay in the City and Registration Sub-District of Bombay containing by admeasurement 558.53 Sq. mtrs or thereabouts bearing C.S. No. 690A/10 of Dadar - Matunga Division, together with Ground plus three upper Floors tenanted building standing thereon by name "Asava Mansion", assessed by the Assessor and Collector of Municipal Rates and Taxes under F (North), Ward No. FN -7031(10A) and Street No. 69, Dr. B.A. Road, Matunga (East), Mumbai - 400 019 and bounded as under:

Towards and in the East :
by Plot No. 601B
Towards and in the West :
by Plot No. 601
Towards and in the North :
20 Feet wide access Road
Towards and in the South :
Partly by Plot 602 D & Partly by 602A

(collectively referred to as the said property here in after written in the name of Mr. Ramesh Badrinath Asave in Government record.

All persons having any claim against or in respect of the said property or any part thereof by way of MOU, Agreement, tenancy, sale, gift, lease, inheritance exchange, family arrangement, Mortgage (equitable or otherwise), Charge, Lien, trust, possession, easement, injunction or any other attachment or otherwise or under any decree, order or award passed by any Court of Law, Tribunal, Revenue or any Statutory Authority or Arbitration or on the basis of being in possession of the aforesaid original documents, however is hereby required to make the same known to us together with substantiating Documents to the undersigned at ANOOP MEHTA, ADVOCATE, Plot No. 179, SHAKTI NIWAS, GROUND FLOOR, SIR. BHALCHANDRA ROAD, HINDU COLONY, DADAR EAST, MUMBAI - 400014 in writing within 15 (Fifteen) days from the date hereof, failing which the claim, if any shall be considered to have been waived and/or abandoned and my client shall proceed with the transaction of purchasing the said property and my client shall not be responsible for the same.

Date: 25th day of December, 2018.
ANOOP MEHTA
ADVOCATE

PUBLIC NOTICE

Shri Anilkumar D. Jain and Smt. Reena Anilkumar Jain, members of **The Rajneelam Premises Co-operative Society Limited** having address at Dr. Rajabally Patel Road, Opp. Breach Candy Hospital, 57-Bhulabhai Desai Road, Mumbai - 400 026 and holding Flat No. 6 and Garage No.1 in the building of the Society, and holding Shares bearing Nos. 276 to 280 under Share Certificate No.56 (in respect of Flat No.6) and Shares bearing distinctive Nos. 291 to 295 under Share Certificate No.60 (in respect of Garage No.1). One of the co-owner Shri Anilkumar D. Jain died on 12.08.2018, without making any nomination.

The society hereby invites claims or objections from the heir/ heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/ property of the society to the said Smt. Reena Anilkumar Jain within a period of 15 days from the publication of this notice, with certified true copies of such documents and other proofs in support of his/ her/ their claims/ objections for transfer of shares and interest of the deceased member in the capital/ property of the society. If no claims/ objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/ property of society in such manner as is provided under the bye-laws of the society. The claims or objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/ property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society/ with the Secretary of the society between 10.00 a.m. and 6.00 p.m. from the date of publication of the notice till the date of expiry of its period.

The Rajneelam Premises Co-op. Society Ltd.
Hon. Secretary
Society Office, Rajneelam Premises Co-op Society Ltd, Dr. Rajabally Patel Lane, Breach Candy Hospital, 57, Bhulabhai Desai Road, Mumbai - 400 026

PUBLIC NOTICE

Notice is Hereby Given That Mr. Gope Chuharmal Teckchandani (the "Owner") is the owner of and/or seized and possessed of and/or otherwise well and sufficiently entitled to the under mentioned Commercial Premises, more specifically mentioned in the Schedule hereunder.

Any person/entity having any claim/object in respect of the under mentioned Commercial Premises or any portion or part thereof including claim/object as and by way of sale, exchange, mortgage, gift, lien, trust, possession, inheritance, easement, license or otherwise howsoever are hereby required to make the same known in writing along with certified true copy of supporting documents to the undersigned at the address mentioned below within 15 days from the publication hereof, otherwise, the same, if any claim arises out, will be considered as waived.

The Schedule of Property :

ALL THE PIECE AND PARCEL of Commercial Premises Shop No. 6, admeasuring 540 sq. ft. built up area, on the Ground Floor, in the building known as "Sheetal Apartment" of the society known as Apna Ghar Unit No. 9 Co-operative Housing Society Ltd., standing, lying and being on piece and parcel of land being Plot No. 11, forming part of Survey No. 41 bearing C.T.S. No. 1/28 of Village Oshiwara, Taluka Andheri, situated at Swami Samartha Nagar, Lokhandwala Complex, Four Bungalow, Off J. P. Road, Next to ICICI Bank, Andheri (W), Mumbai-400 053, in the Registration District and Sub-District of Mumbai Suburban and in the district of Mumbai City.

Dated this 25th day of December, 2018

Sd/-
(Kunal S. Jain)
Advocate, High Court
Plot No. 569, Nina Vihar
C.H.S.L., Unit No. 5, 1st Floor,
Opp. Mohini Heights, 5th Road,
Khar (West), Mumbai-400 052.
Mob. : 982990294

WESTERN RAILWAY

MATERIAL MANAGEMENT DEPARTMENT
Notice for Discontinuation of Tender
Invitation through print media
"All the Stores Tenders issued from the office of Principal Chief Material Manager, Western Railway, Churchgate, Mumbai and from all the offices of Depots/Divisional Stores Officers, under PCMM Western Railway are being published on Indian Railways E-Procurement system (IREPS) website www.ireps.gov.in only. Therefore, henceforth **Notice of Tender invitation will not be published in News paper.** The website address on which the tenders are published and documents are available for participating in E-tender is www.ireps.gov.in, which is also linked with Western Railway website".

Like us on [f](https://www.facebook.com/WesternRly) facebook.com/WesternRly

PUBLIC NOTICE

Lost of provisional allotment letter issued by MMRDA to : Mr. Rampravesh Ramsaroj Kahar, ID No. 641, Map No. 6, Dated 28th March 2007 & Mr. Ramashish Ramsaroj Kahar, ID No. 640, Map No. 6, Dated 28th March 2007. The sale transaction for the above properties is being executed whomsoever has the original copy or any claim, can contact within 14 days of this ad. to Advocate D. S. Rathor
Mob. : 986960241, 9768604688

CLARIANT

Clariant Chemicals (India) Limited
CIN: L24110MH1956PLC010806
Regd. Office : Reliable Tech Park, Gut No. 31, Village Elthan Off Thane-Belapur Road, Airoli, Navi Mumbai - 400708

LOSS OF DOCUMENTS

We, Clariant Chemicals (India) Limited have lost 11 statutory declaration form 'T' for the FY.2009-10 vide no. 4069; FY.2010-11 vide no. 4068; FY.2011-12 vide no. 25687, 25689; FY.2012-13 vide no. 25690, 25691, 25703, 25662; FY. 2013-2014 vide no. 67242, 67243, 67244 issued by Ahlstrom Fiber Composites India. If found, please return to **Clariant Chemicals (India) Ltd, Reliable Tech Park, Off Thane - Belapur Road, Airoli, Navi Mumbai - 400 708, India.**
Phone: (+91) 22 7125 1153 / 09819660271

**National Innovation Foundation-India**

An Autonomous Body of Department of Science and Technology
(Govt. of India)

ADVT NO. 07-2018

National Innovation Foundation-India is India's national initiative to strengthen the grassroots technological innovations and outstanding traditional knowledge. NIF invites applications from highly motivated professionals (Indian nationals) who are initiative-driven and performance-oriented for the following posts.

1. Name of Post : Scientist F

Pay Level : Level : 13 - A (i.e. Basic : Rs. 1,31,100/- + allowances)

No. of Vacancies : One (On deputation for three years)

Essential Educational Qualification :

Ph. D in Natural Science/Agriculture with 6 years' experience including at least four years' experience in value addition and incubation of technological innovations. MSc. Natural Science/Agriculture with First class and minimum 10 years' research experience including minimum 4 years' experience in above-mentioned areas.

Desirable Qualifications :

Demonstrated competence in co-ordination with public and private sector R&D institutions and innovators to add value in innovations; product development and incubation plans and help innovators, mobilize funds from different schemes etc., will be additional qualification.

2. Name of Post : Innovation Fellow

No. of Vacancies : Twenty Five

Essential Qualification :

First Class Masters with at least two years' experience in

- Information Technology
- Business and Entrepreneurship Development
- Life Science
- Pharmaceutical Science
- Medical Science, Ayurvedic Sciences, Veterinary
- Industrial and Product Design, Mechanical/Agriculture Engineering.
- Graphic Design

Desirable : Doctorate degree and experience in relevant area at a reputed institution

Emolument : Up to Rs 60,000/- for the position of Innovation Fellow

3. Name of Post : Administration Associate/Manager (Purchase/Store)

No. of Vacancies : Five

Essential Qualification : Post Graduate in Commerce, Public administration, Communication and other related subjects with three years' experience for Manager in handling the administration, finance, store and purchase etc.

Desirable : Work experience at reputed institutions.

Emolument : Upto Rs. 50,000/- for the position of Administration Manager and Rs. 30,000/- for the position of Administration Associate.

General

- The number of posts to be filled may vary. The institute reserves the right to cancel the recruitment without assigning any reason.
- The prescribed essential qualifications are minimum and the mere possession of the same does not entitle candidates to be called for interview.
- The selected candidates are liable to serve anywhere in India.
- The persons with disabilities are also allowed to apply though no vacancies are reserved for them. Such candidates will be considered for selection for appointment to the posts by general standards of merit.
- Candidates working in Government Departments/Public Sector Undertakings/ Autonomous organizations should apply through proper channel.
- Age not exceeding 50 years for the posts of Scientist 'F' and 35 Years for the post of Innovation Fellow/Administration Associate/Manger. The upper age limit is relaxable for the Scheduled Castes, the Scheduled Tribes, the Ex-servicemen, Other Backward Classes, Physically Handicapped and other special categories of persons in accordance with the orders issued by the Central Government from time to time. In this regards, the Director, NIF may relax the upper age limit in case of highly experienced candidates in specialized areas.
- Candidates can send applications in the prescribed form (please download the same from our website www.nifindia.org) along with a detailed CV, passport size photograph, sample of work/reports, two reference letters, and a note explaining the suitability for the post applied, to The Director, National Innovation Foundation-India, Grambharti, Amrapur, Gandhinagar Mahudi Road, Gandhinagar, Gujarat-382650, India by speed/registered post.

Note : Applications without the suitability note will not be considered. The application format can be downloaded at <http://nif.org.in/join.us>. The last date of submission of application is 14/01/2019.

S/D : Director

davp 36118/11/0017/18-19

LOST & FOUND

I **Ramesh Ratnakant Yerunkar** residence at Flat No. C-208, 2nd Floor, Shreshth CHS Ltd., Virar (West), Dist: Palghar, Pin: 401303. I would like to inform all the General Public that I have lost my above mentioned flats original registration Receipt No. 698/98 dated 11/02/1998 of original Agreement for sale dated 23/01/1998 document No. 334125. And original stamp duty challan in the name of Mr. Popat Tubhe (First Owner of the above said Flat.) on Date 22/12/1998 I Registered Complain and informed to Amala Sagrika Police Station at Virar (W), Complaint Register No-587/18 Date of 22/12/2018.

If any person have Found it Please Return this documents to above mentioned address or any Individual, Company, Bank, Government Authority have any objection / claim please inform me with supporting documents for claim & objection within 7 days (Seven days) including the date of publication of this Notice

Place: Virar (W) Sd/-
Date: 25/12/2018 Ramesh Ratnakant Yerunkar

KOKAN MERCANTILE CO-OP BANK LIMITED Multi State Bank, Since 1973
Registered Office: 1st Floor, Harbour Crest, Mazgaon T.T. Mumbai 400010 | Phone : 23723753, 23729669, 23729970, 23729971, 23734202, 23734311. Fax : 2374 8589 | E : kmcbo@vsnl.net | W : www.kokanbank.net

POSSESSION NOTICE

Whereas the Authorised Officer of the Kokan Mercantile Co-op Bank Ltd under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13 (12) read with rule 8 & 9 of the Security Interest (Enforcement) Rules 2002 issued a demand notice dated 25.07.2018 calling upon 1) Mr. Irfan Aboobaker Rokadia - (Borrower) 2) Dr. Mudassir M. Lambe - (Surety) 3) Mr. Imran Aboobaker Rokadia - (Surety) 4) Mrs. Yasmin Irfan Rokadia - (Surety) to repay towards loan account No. LB/20775 Rs. 1,15,48,703/- (Rupees One Crore Fifteen Lacs Forty Eight Thousand Seven Hundred Three only) as on 21.07.2018 along with future interest @ 14% p.a. and other charges thereon within 60 days from the date of receipt of the said notice against you.

The borrower having failed to repay the amount, notice is hereby given to the Borrower, Sureties and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 & 9 of the said rule on 20th day of December of the year 2018.

The borrower and sureties in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Kokan Mer. Co-op Bank Ltd for Rs.1,07,77,710/- (Rupees One Crore Seven Lacs Seventy Seven Thousand Seven Hundred Ten only) towards LB/20775 as on 21.12.2018 along with future interest @ 14 % p.a. and other charges thereon.

Description of property

Flat No.3101, A-Wing, 31st floor, Orchid Tower, Bellais Road, Tardeo Division, D-Ward C.S.No.241/242, Opp BEST Bus Depot, Mumbai - 400008, adm area 652 sq.ft. and 228 sq.ft carpet garden terrace open to sky belongs to Mr. Irfan Aboobaker Rokadia and Mrs. Yasmin Irfan Rokadia (spouse).

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT 2002 read with rule 8 (6). The Borrower and guarantors are hereby notified to pay the sum as mentioned in the demand notice along with interest up to date and ancillary expenses from 30 days from today failing which the property will be put up for sale/sold and balance dues if any will be recovered with interest and cost.

For/Kokan Mer.Co-op Bank Ltd Sd/
DATE : 25.12.2018 Authorised Officer



Asset Recovery Branch
Union Bank Bldg, 5th Floor, 66/80 Mumbai Samachar Marg, Mumbai-400 023
Tel. : 22629453/468/476
Email : arb.msm@unionbankofindia.com
Website : <http://www.unionbankofindia.co.in>

**Appendix IV
POSSESSION NOTICE
[Rule-8 (1)]
(For Immovable Property)**

Whereas,

The undersigned being the Authorized Officer of **Union Bank of India**, Asset Recovery Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 19.12.2013 calling upon the borrower/mortgagor/guarantor **M/s. Atharva Industries Ltd, Mr. Anil Rai, Mr. Manish Jayantilal Rach, Mrs. Madhu Anil Rach, Smt. Shilpa Manish Rach, M/s. Indus Infomedia Pvt. Ltd. (now known as M/s. Atharva Shelters Pvt. Ltd.)** to repay the amount mentioned in the Notice being Rs. 19,86,15,872.79 (Rupees Nineteen Crores Eighty Six Lakhs Fifteen Thousand Eight Hundred Seventy Two and Paise Seventy Nine Only) and interest from 01.12.2013 at contractual rate @Base rate plus 5.75% (excluding costs) thereon within 60 days from the date of receipt of the said notices.

The borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower/mortgagor/guarantor and the public in general that the undersigned has taken **Symbolic** possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules, 2002 on this **21st of December of the year 2018**. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Union Bank of India, Asset Recovery Branch for an amount of Rs. 19,86,15,872.79 (Rupees Nineteen Crores Eighty Six Lakhs Fifteen Thousand Eight Hundred Seventy Two and Paise Seventy Nine Only)** and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

Description Of Secured Assets
Flat No. 302, 3rd Floor, Build No. 19, in the society known as Chandresh Accord Shree Co-op. CHS Ltd., Opp. Silver Park, Mira Bhayander Road, Mira Road (East), Thane. Built up area : 656 sq. ft. in the name of Mrs. Madhu Anil Rai
Place : Thane Authorised Officer
Date : 21.12.2018 Union Bank of India



MUMBAI SOUTH ZONE
Bank of India, Mahim Branch, Lady Jamsethji Road
Near City Light Cinema, Mahim (West), Mumbai 400016
Phone Nos 022-244503389, 24452256, 24452339, 24461517.

[rule-8(1)]

POSSESSION NOTICE

(for immovable property)

Whereas the undersigned being the Authorised Officer of the Bank of India, Mahim Branch, Mumbai South Zone under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security interest (Enforcement) Rules 2002 issued a demand notice dated 04.06.2018 calling upon the borrowers Mr. Ganesh Savji Rathod (Borrower) residing at Flat No. M 103, 1st Floor, M Wing, Bharti Park, L & M CHSL, Mira Bhayander Road, Mira Road, Thane-401 107 and Mr. Sangam Rajeshwar Tripathi, residing at E/501/2, Shivam Building, Sai Krishna Complex, Beverly Park, Mira Road (E), Thane-401 107, to repay the amount mentioned in the notice being Rs. 16,91,869 (Rupees sixteen lakhs Ninety One Thousand Eight Hundred and Sixty Nine) and interest @ 10.60% p.a. along with penal interest with monthly rests from 04.06.2018 (date) within 60 days from the date of receipt of the said notice.

The borrower and the co-borrower having failed to repay the entire amount, notice is hereby given to the borrowers and guarantor and the public in general that the undersigned has taken **POSSESSION** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules on this **14th day of December of the year 2018**.

The borrower and the co-borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India, for an amount of (Rupees sixteen lakhs Ninety One Thousand Eight Hundred and Sixty Nine) and interest @ 10.60% p.a. along with penal interest with monthly rests from 04.06.2018 and costs & charges thereon.

The borrower's attention is invited to the provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Amount paid if any after issuance of Demand Notice under SARFAESI Act, should be reckoned for ascertaining the dues payable at the time of realization/settlement

Description of the Immovable Property

All that part and parcel of land with an extent of 411 Square Ft. at Flat No. 103, 1st Floor, M Wing with residential building constructed thereon at Bharti Park L&M CHSL at Old Survey No. 485, Resurvey No. 109, Hissa Number 2P & 5, Revenue Village- Bhayander and Thane district, Registration District-Thane, within Jurisdiction of Mira-Bhayander Municipal Council in the name of Mr. Ganesh Savji Rathod and bounded :

On the North by : Building L
On the South by : Flat No. 102
On the East by : Entrance Door
On the West by : open Space

Date : 14-11-2018 AUTHORISED OFFICER
Place : Mira Road BANK OF INDIA

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 14 of the Insolvency and Bankruptcy of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF ALBEMARLE CHEMICALS PRIVATE LIMITED		
SR.No	RELEVANT PARTICULARS	
1.	NAME OF CORPORATE PERSON	Albemarle Chemicals Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	25th January 2007
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED /REGISTERED	Registrar of Companies (Mumbai)
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE PERSON	U24110MH2007PTC167287
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Bharucha & Partners, Hague Building, 9 S.S. Ram Gulam Marg, (Sprout Road) Ballard Estate Mumbai 400001
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	20th December 2018
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Akshay Rajendra Shah 1311, Dalamal Tower, 211 Nariman Point, Mumbai - 400021 akshay@rajendraco.com 9820421207 IBBI/IPA-001/IP-P00067/2016-2017/10153
8.	LAST DATE FOR SUBMISSION OF CLAIMS	19th January 2019

Notice is hereby given that the **Albemarle Chemicals Private Limited** has commenced voluntary liquidation on 20th December, 2018.

The Stakeholders of **Albemarle Chemicals Private Limited** are hereby called upon to submit proof of their claims, on or before 19th January 2019, to the liquidator at the address mentioned against item 7.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or electronic means.

The Claims may be submitted in specified form in terms of regulations 16, 17, 18(1), 18(2) and 19 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations 2017, by the Operational Creditors (except workmen and employees) in "Form B" Financials Creditors in "Form C", Workman or an Employee in "Form D", Authorised Representative of Workmen and Employees in "Form E", Any other Stakeholder in "Form F".

Submission of false or misleading proofs of claim shall attract penalties.

All Email communications should contain prefix "Albemarle" in the subject line.

Sd/-
Akshay Rajendra Shah
Liquidator

Date: 24th December 2018
Place: Mumbai

IBBI/IPA-001/IP-P00067/2016-2017/10153